

THE KERALA PAYMENT OF PENSION TO MEMBERS OF  
LEGISLATURE (AMENDMENT) BILL, 2011

(As passed by the Assembly)

A

BILL

further to amend the Kerala Payment of Pension to Members of Legislature Act, 1976.

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Payment of Pension to Members of Legislature Act, 1976 for the purposes hereinafter appearing;

BE it enacted in the Sixty-third Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Payment of Pension to Members of Legislature (Amendment) Act, 2012.

(2) It shall come into force at once.

2. *Amendment of section 2B.*—In section 2B of the Kerala Payment of Pension to Members of Legislature Act, 1976 (46 of 1976) (hereinafter referred to as the principal Act), in sub-section (1), for the words “twelve thousand rupees” the words “twenty four thousand rupees” shall be substituted.

3. *Amendment of the Schedule.*—In the principal Act, for the Schedule, the following Schedule shall be substituted, namely:—

“SCHEDULE

[See Section 2(1)]

Rate of Pension

Period	Rate of Pension per mensem (Rs.)
For any period below two years	6,000
For two years in the aggregate	7,000
For three years in the aggregate	8,000
For four years in the aggregate	9,000
For five years in the aggregate	10,000

Provided that where any person has served as a member as stated in sub-section (1) of section 2 for a period exceeding five years, there shall be paid to him an additional pension of seven hundred and fifty rupees per mensem for every year in excess of five years:

Provided further that in calculating the net qualifying period for pension, fraction of half year and above shall be rounded to the next completed year:

Provided also that the Ex-Members may be paid an additional pension of rupees two thousand and five hundred per mensem on completion of seventy years of age, rupees three thousand per mensem on completion of eighty years of age and rupees three thousand and five hundred per mensem on completion of ninety years of age:

Provided also that the maximum pension to which a member is eligible under this Act shall not, in the aggregate, exceed rupees thirty five thousand per mensem.”